

*Friday,
9th September, 1904*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XLIII

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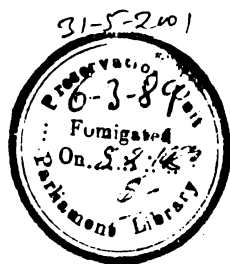
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THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA
ASSEMBLED FOR THE PURPOSE OF MAKING
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1904

VOLUME XLIII



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Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at the Viceregal Lodge, Simla, on Friday, the 9th September, 1904.

P R E S E N T :

His Excellency Baron Amptill, G.C.I.E., Viceroy and Governor General of India, *presiding*.

His Honour Sir C. M. Rivaz, K.C.S.I., Lieutenant-Governor of the Punjab.

His Excellency General Viscount Kitchener of Khartoum, G.C.B., O.M., G.C.M.G., Commander-in-Chief in India.

The Hon'ble Sir E. FG. Law, K.C.M.G., C.S.I.

The Hon'ble Major-General Sir E. R. Elles, K.C.B., K.C.I.E.

The Hon'ble Sir A. T. Arundel, K.C.S.I.

The Hon'ble Mr. H. Erle Richards.

The Hon'ble Mr. J. P. Hewett, C.S.I., C.I.E.

The Hon'ble Lieutenant-Colonel J. A. L. Montgomery, C.S.I.

INDIAN STAMP (AMENDMENT) BILL.

The Hon'ble SIR EDWARD LAW moved that the Bill further to amend the Indian Stamp Act, 1899, be referred to a Select Committee consisting of the Hon'ble Mr. Richards, the Hon'ble Mr. Hewett, the Hon'ble Lieutenant-Colonel Montgomery and the mover.

The motion was put and agreed to.

INDIAN EMIGRATION (AMENDMENT) BILL.

The Hon'ble MR. HEWETT moved that the Bill further to amend the Indian Emigration Act, 1883, be taken into consideration.

The motion was put and agreed to.

The Hon'ble MR. HEWETT moved that the Bill be passed.

The motion was put and agreed to.

572 *AMENDMENT OF INDIAN ARTICLES OF WAR; BILL TO
SUPPLEMENT CERTAIN PROVISIONS OF THE CITY OF
BOMBAY IMPROVEMENT ACT, 1898.*

[*Major-General Sir Edmond Elles; Mr. Richards*] [9TH SEPTEMBER, 1904.]

INDIAN ARTICLES OF WAR (AMENDMENT) BILL.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved that the Bill further to amend the Indian Articles of War be taken into consideration.

The motion was put and agreed to.

The Hon'ble MAJOR-GENERAL SIR EDMOND ELLES moved that the Bill be passed.

The motion was put and agreed to.

BILL TO SUPPLEMENT CERTAIN PROVISIONS OF THE CITY
OF BOMBAY IMPROVEMENT ACT, 1898.

The Hon'ble MR. RICHARDS moved for leave to introduce a Bill to supplement certain provisions of the City of Bombay Improvement Act, 1898. He said:—"Under that Act a Tribunal was constituted to decide certain questions of compensation and it was provided that there should be an appeal from the decisions of that Tribunal to the High Court. That Act was an Act of the Local Legislature. It has been recently held by the High Court of Bombay that the Local Legislature had no power to give an appeal to the High Court from such a Tribunal and that the provision referred to is invalid. The object of the present Bill is to validate that provision and to give it the authority of the Governor General in Council."

The motion was put and agreed to.

The Hon'ble MR. RICHARDS introduced the Bill.

The Hon'ble MR. RICHARDS moved that the Bill, together with the Statement of Objects and Reasons relating thereto, be published in English in the Gazette of India and in the Bombay Government Gazette.

The motion was put and agreed to.

The Council adjourned to Friday, the 30th September, 1904.

SIMLA;
The 9th September, 1904. }

J. M. MACPHERSON,
Secretary to the Government of India,
Legislative Department.